

by the election. No declaration for Vananchal Pradesh has been made, although struggle for it has been continuously going on for the past sixty years and there is a consensus of all concerned over the issue. I want to know from the Govt. the basis on which status of a state has been declared for Uttarakhand and why a separate state for Vananchal in Bihar has not been declared? The Hon. Minister a present in the House, he should tell his reaction about it. If the minister does not make a declaration on the lines of Uttarakhand, there shall be blockades many times and the Govt. will also have to suffer a big loss thereby. I may also add that a slur comes to you that you are doing this because of elections being held in U.P. and not doing in Bihar because there is no election in Bihar although their demand and struggle is genuine and legitimate. Don't take it as a charge. No seat has been won there by the Janta Dal, whereas all the seats there have been pocketed by the Bharatiya Janta Party. Therefore, it is also a subsisting path. I submit that the Govt. should have a correct approach to this issue and declare a separate state for Vananchal also....(Interruptions)

SHRI LALMUNI CHAUBEY (BUXAR): Sir, the Govt. should say some thing about it.

MR. DEPUTY-SPEAKER: Your point has been noted.

[English]

MR. DEPUTY-SPEAKER: You cannot read papers during Zero Hour. Please conclude it.

SHRI S. AJAY KUMAR: So far no response has come from the Central Government. The state Government, with its limited resources, has decided to implement a project submitted by the centre for Earth Sciences Studies. I would urge upon the Government to provide the assistance of the Geological Department to undertake a thorough study and to implement measures in this regard.

[Translation]

SHRI SUKH LAL KUSHWAHA (SATNA): Mr. Deputy-Speaker, atrocities are being committed everyday on the Dalits and Adivasis in Madhya Pradesh. In my Satna Parliamentary Constituency, in Amarpatam development block, on 5-3-96, in village Panchayat Majhganwa, layout work was done by the Govt. and the district Administration. For construction of the colony of Dalits and Adivasis, land was given to them for construction of houses and on 5-3-96 signatures were affixed by the Sarpanch, Patwari and the Pargana officer on the documents. Houses were built up by most of the people on the allotted land lying vacant near the pond. on 8-7-96. I inaugurated the built houses colony there in the presence of Satna district chief and other officers. After some days the officers of district Administration under pressure from ruling party got the pond filled up with

excessive water and most of the houses were drowned and the locality was uprooted.

Sir, in a similar manner, in our Nagid block, in Majhganwa block in Bandi village Panchayat, 50-60 families were given lease deads (pattas), which subsist even to-day. But due to the connivance of the district Administration, 60 houses have been uprooted. This is a matter of great concern and unfortunate one. ... (Interruptions)

I have to ask why that locality was not uprooted earlier. I talked about it with the officers of the district Administration and district President on phone as to why that locality was being sub-merged by way of excessive filling of water in the pond and requested that the locality should be saved, otherwise 50 families will drown in it and their houses would be destroyed making them homeless. We went to the site and presented the case before the minister concerned. I requested him on phone to protect the locality from drowing, as the localities were set-up under his orders and in a legitimate manner. But he flatly refused and told me to go anywhere to complain, even in a legislature. Surpanch will be and fly in a helicopter, I have with me a document. I want that strict action should be taken against such a person, officer, who insults the highest legislature of the country. In addition, high level enguring should at once be instituted into the act of rendering people homeless, and the officials responsible therefor should be taken to task and the houseless people should be rehabilitated immediately.

DR. LAXMINARAYAN PANDEY (MANDSAUR): Mr. Deputy-Speaker, there is a Cement unit of C.C.I. in Nayagan, Mandsaur. Last year due to lack of continuous supply of electricity, the local people resorted to great agitation. It was later on revealed that electric connection if that cement unit was cut by the Cement Corporation, because that unit had to pay arrears to the extent of crores of rupees on account of electricity charges. As it is within my constituency, I found out and it was revealed that earlier also on two occasions electric connection was cut, because the arrears were not paid. Now, thousands of labourers there are on the verge of becoming unemployed and therefore ready for starting agitation. With a view to avoiding labour unrest there, the Govt. should direct the Cement Corporation to arrange payment of crores of rupees in arrears on account of electricity charges of the cement unit, and ensure commissioning of the cement with and remove the mismanagement so far created there....(Interruptions)

[English]

MR. DEPUTY-SPEAKER: Shri E. Ahamed.

[Translation]

PROF. RASA SINGH RAWAT (AJMER): Mr. Deputy-Speaker, similar problem is faced in my area also, one

textile mill is closed. I have given a notice in this regard....(Interruptions)

[English]

MR. DEPUTY-SPEAKER: Please let him speak.

SHRI E. AHAMED: Sir, this issue is about two Indian nationals who are undergoing imprisonment in Iraqi jail. These two Indian nationals, namely, Shri Mumoidueen Ahmed Kallayi and Shri Aziz Pathenpurajid, who are from Kerala, had been doing fishing work in Kuwait. They had been working under somebody. On 29th April, 1996 while fishing they happened to cross the sea waters of Iraq and they were arrested. Naturally, the Iraq has the reason to do so because they have illegally traversed upon their (Iraqi) land. They were taken to the Court and the Court has convicted them six year's imprisonment. And so, they are undergoing imprisonment.

As a matter of fact, they did it without any intention. they had no intention to violate any of the law prevailing there. I have already informed the matter to the hon. Prime Minister and the External Affairs Minister also.

Sir, this is a very serious matter. They are the bread winners of two families and are now undergoing imprisonment in Abu Ghareib Jail, near Baghdad. That is as per the letter which I have received from the External Affairs Ministry. Now at present, they are undergoing imprisonment in Iraqi Jail.

Sir, this is very sorry that whenever our Indians are in trouble, we are not taking any interest in this regard of compassionate consideration.

As these two Indian nationals have not committed any crime intentionally, I would request the Government to take up the matter with the Iraqi authorities to get them released.

[Translation]

SHRI CHANDRA SHEKHAR (BALIA): Mr. Deputy-Speaker, I am not requesting you on any specific issue. Whatever questions have been raised since 12 o'clock today whether these relate to security of the country, or corruption or division of various states, I shall say if my words have any effect, that there has been blood-shed many times in the country to capture Delhi. How long this blood-shed will continue? How long shall we continue raising slogans for winning votes by state governments? How long such incidents will continue to recur, I do not want to debate on it, whether Uttarakhand will be formed or not. Smaller states should be formed, I also want that, but is our country to-day in such a position that we can divide states. Are we today in a position to create small states? How much fury was created and blood was shed for formation of states on linguistic basis, even Pandit Jawahar Lal Nehru and Sardar Patel were at the

helm of affairs in the Central Government. I do not know what is the state of affairs in the country today. The cabinet might have given a serious thought to it before taking a decision about it. Declaration in regard to formation of Uttarakhand just prior to elections, but when it will be made applicable, prior I am not aware of it. Then Jharkhand will be formed. Thereafter will be the turn of Gorkhaland and Bodoland. Such demands are forthcoming from 15-16 corners. Mr. Deputy-Speaker, this country will burn in such demands. I have to request you to call all these leaders and advise them to have some limits and propriety in mind, and that they should not play with the future of the country, just for the sake of winning some votes for the coming elections. I do not say this to any one individual or party, but I am in full agreement with what our naval chief has remarked. But could he not say so in his report to the Defence Ministry? Will such things be brought in public debate? The way in which incidents of genocide are having committed, and now one of our friends was saying, whether it is correct or not, I do not know, but will such things be discussed daily here, is the Parliament meant for it? Is the entire weakness of the country to be discussed here? Has this country no strength or capacity? Can we people not utter even two words to protect our country from division, disintegration or destruction?

Mr. Deputy-Speaker, I shall request you to call a meeting of all the leaders and ensure observance of some limitations and propriety, so that we may be in a position to tell to the world that our country possesses strength, capability and we have capacity to work unitedly.

[English]

MR. DEPUTY-SPEAKER : The House Stands Adjourned Till 2.15 P.M.

13.16 hrs.

*The Lok Sabha then Adjourned for  
Lunch till Fifteen Minutes Past  
Fourteen of the Clock.*

14.22 hrs.

*The Lok Sabha Re-assembled after  
Lunch at Twenty-two Minutes  
Past Fourteen of the Clock.*

(MR. DEPUTY-SPEAKER *in the Chair*)

[English]

SHRI SARAT PATTANAYAK (BOLANGIR): Sir, I would like to make one request. Tomorrow, during Zero Hour you please allow the Members of Orissa to raise the issues regarding Orissa.

MR. DEPUTY-SPEAKER: We will decide it tomorrow.